>

Title: Introduction of the Occupational Safety, Health and Working Conditions Code Bill, 2019.

श्रम और रोजगार मंत्रालय के राज्य मंत्री (श्री संतोष कुमार गंगवार): महोदय, मैं प्रस्ताव करता हूं कि किसी स्थापन में नियोजित व्यक्तियों की उपजीविका सुरक्षा, स्वास्थ्य और कार्यदशा को विनियमित करने वाली विधियों को समेकित और संशोधन करने तथा उससे संबंधित या आनुषंगिक विषयों के लिए विधेयक को पुर:स्थापित करने की अनुमति दी जाए ।

माननीय अध्यक्ष : प्रस्ताव प्रस्तुत हुआ :

> "कि किसी स्थापन में नियोजित व्यक्तियों की उपजीविका सुरक्षा, स्वास्थ्य और कार्यदशा को विनियमित करने वाली विधियों को समेकित और संशोधन करने तथा उससे संबंधित या आनुषंगिक विषयों के लिए विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए । "

…(व्यवधान)

श्री संतोष कुमार गंगवार: जो फैसला अब सदन करेगा …(व्यवधान)

श्री अधीर रंजन चौधरी (बहरामपुर): इतनी जल्दीबाजी में पास मत कराइए । …(व्यवधान)

SHRI N. K. PREMACHANDRAN (KOLLAM): Sir, this is a new Bill which has not been sent to the Standing Committee. This is a fresh Bill. So, my submission to the hon. Minister, through you, is that this is having so many provisions. We are not even able to have a look into it. So, my humble submission to the Government is that the Occupational

Safety, Health and Working Conditions Code, 2019 has vast amendments. The existing 13 legislations will be subsumed in this particular Code. So, it is going to affect the entire workforce of the country. Detailed discussion, tripartite consultations, consensus and everything is required for which my humble submission is that this may be sent to the Standing Committee. This is my submission.

PROF. SOUGATA RAY (DUM DUM): Sir, under Rule 72(1), I have given notice to oppose the introduction of the Occupational Safety, Health and Working Conditions Code, 2019. It is a very vital Bill. There are so many Acts like Factories Act, etc which specify the conditions of the workers. Since it affects the basic working conditions of all the workers, what has the Minister done for the workers? The Minister, without going into another National Commission of Labour, has brought the Bill from a Report which was given in 2002 when Vajpayee Ji was the Prime Minister. After two years, there was the UPA regime. They have been in power for so many years. Why the 2002 recommendations were kept unnoticed, I do not know. This is again being done in the interest of the employers. They say that to give them one law, this Bill proposes the concept of one registration for all establishments having ten or more employees. This is in pursuance of the Government's policy of one nation, one party, one law, one registration and 'one' is everything. They also have national one session of Parliament. They also want to introduce a National Occupational Safety and Health Advisory Bill. Again, they will constitute a board consisting of Government nominees. That is why, as a trade union representative, I feel that this will not sub-serve the cause of labour. This will not ensure the safety of workers, not improve their working conditions, not improve their canteen facilities and the dangers which they are facing in

the work place will not be solved. That is why, with all the force at my command, I oppose the introduction of this Bill.

श्री संतोष कुमार गंगवार: हमारे माननीय वरिष्ठ सांसद जो कह रहे हैं, हम उनकी सारी बातों से सहमत हैं । इसी बात को लेकर वर्ष 2002 के बाद से हम सतत सक्रिय हैं कि संशोधन, परिवर्तन हो। दुर्भाग्य यह है कि दस वर्षों में कुछ नहीं हुआ । जैसा मैंने बताया कि सभी मजदूर संगठनों, मालिकों और सरकारों आदि सभी से बात करके हम यहां लेकर आते हैं और आज भी पूरी चर्चा करके लेकर आए हैं । सदन सर्वोच्च है । आप जो फैसला करेंगे, हम उसे मानेंगे । मैं इतना ही कह सकता हूं कि सारे सदस्यों से हम बात कर रहे हैं । आप इंट्रोडक्शन कर लीजिए । उसके बाद आप जो निर्णय लेंगे, वह हमें मंजूर होगा ।

माननीय अध्यक्ष : प्रश्न यह है :

> "कि किसी स्थापन में नियोजित व्यक्तियों की उपजीविका सुरक्षा, स्वास्थ्य और कार्यदशा को विनियमित करने वाली विधियों को समेकित और संशोधन करने तथा उससे संबंधित या आनुषंगिक विषयों के लिए विधेयक को पुर:स्थापित करने की अनुमति प्रदान की जाए । "

<u>प्रस्ताव स्वीकृत हुआ ।</u>

-

श्री संतोष कुमार गंगवार: मैं विधेयक पुर:स्थापित * करता हूं ।

<u>12.20 hrs</u>

<u>SUBMISSION BY MEMBERS</u>